Member is well aware that we have recently amended the Essential Commodities Act and therein Section 6(a) actually provides for forfeiture of the hoarded goods thereof and also Section 7 provides for deterrent punishment to the hoarders. In addition to a term of imprisonment which may extend to two years, they are liable for penalties like forfeiture, etc.

श्री जेड० ए० श्रहमद (उत्तर प्रदेश): मैं मंत्री महोदय का ध्यान इस ग्रोर दिलाता हं कि युव्पीव मैं बनारस के बारे में स्राज जो कहा वह कोई नई बात नहीं है उनकी पूरी नीति यही है लखनऊ में भी उन्होंने यही किया था होईसं को पकड़ा लेकिन उन्हें गल्ला वापस कर दिया और उसके बाद उनको मामली एक नामिनल जमानत के ऊपर छोड दिया । मैं पूछना चाहता हं कि इस कानन में परिवर्तन करने के बाद ग्रगर ऐसे उदाहरण ऐसी मिसालें आपके सामने आती हैं जिनमें कि साफ़ तौर पर बाहां यक सरकारें काता को भंग करता है तो फिर इसमें क्या कदम उठायेगे या आप केवल लेक्चर उनको पिलायेंगे । हमारा अनुभव यह है कि ऊपर से हिदायत दी भी जाती है कि यह करो वह करो फिर भी कानन भंग होता है, उसके ऊपर कोई कार्यवाही नहीं की जाती। तो अगर कानून भंग होगा तो भाप क्या कार्यवाही करेंगे उन श्रफसरों के कपर जिन्होंने कानून भंग किया है श्रीर उन मंत्रियों के ऊपर क्या कार्यवाही करेंगे जो कि खुल्लमखुल्ला दिन-दहाड़े कानूनों को भंग करते हैं।

SHRI ANNASAHIB SHINDE: I have already submitted that the food-grains alleged to have been seized were returned by the Court and they were sold to Government control offices, that means to the authorised agencies. It was done as a result of the orders of the court and no executive officer is concerned with this. I think there is some misunderstanding rm tho nart of the hon. Members.

The U.P. Government executive authorities did not pass these orders. It was the judicial authority who passed these orders.

MR CHAIRMAN: I do hope, Mr-Minister that the Ministry will take keener interest in this matter because it may develop into a very serious situation and all the instruction yo have given and the good intentions you have should be followed much more closely.

I go to the next business.

PAPERS LAID ON THE TABLE

MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION NOTIFICATIONS

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): Sir. I beg to lay on the Table a copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment):

- (a) Notification G.S.R. No. 255, dated the 20th February, 1967, publishing the Minimum Wages (Central) Amendment Rules, 1967, under section 30A of the Minimum Wages Act, 1948. [Placed in Library. See No. LT-18/67.]
- (b) Notification S.O. No. 726, dated the 21st February, 1987, under subsection (3) of section 40 of the Industrial Di ;-putes Act, 1947. [Placed in Library. Se_e No. LT-19/67].

ANNUAL REPORT (1965-66) OF THE UNIVERSITY GRANTS COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): Sir, I beg to lay on the Table, under section 18 of the University Grants Commission

Act, 1958, a copy of the Annual Report of the University Grants Commission for the year 1965-66. [Placed in Library. See No. LT-121/67].

NOTIFICATIONS OF THE DEPARTMENT OF COMMUNICATIONS

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): Sir, I beg to lay on the Table under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy each of the following Notifications of the Department of Communications (Posts and Telegraphs Board): —

- (i) Notification G.S.R. No. 1827, dated the 23rd November, 1966, publishing the Indian Telegraph (Sixth Amendment) Rules, 1966.
- <ii) Notification G.S.R. No. 164, dated the 2nd February, 1SG7, publishing the Indian Telegraph (First Amendment) Rules, 1967. [Placed in Library. [See No. LT-20/67 for (i) and (ii)].
- <iii) Notification G.S.R. No. 313, dated the 3rd March, 1967, publishing the Indian Telegraph (Third Amendment) Rules, 1967. [Placed in Library. ' Se_e LT-122/67].

THE COAL MINES (SECOND AMENDMENT) REGULATIONS, 1966

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): Sir, I lay on the Table a copy of the Ministry of Labour, Employment and Rehabilitation Notification G.S.R. No. 2012, dated the 19th December, 1966, publishing the Coal Mines (Second Amendment) Regulations, 1966, under sub-section (7) of section 59 of the Mines Act. 1952. [Placed in Library. See No. LT-126/67].

THE DELHI SHOPS AND ESTABLISHMENS (AMENDMENT) RULES, 1966

SHRI L N. MISHRA: Sir, I also lay a copy of Notification No. F20(17)/60-Lab., dated the 9th January, 1967. under sub-section (3) of section 47 of the Delhi Shops and Establishments Act, 1954, publishing the Delhi Shons and Establishments (Amendment) Rules, 1966, issued by the Delhi Administration. [Placed in Library. See No. LT-128/67].

MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION NOTIFICATIONS

SHRI L.N. MISHRA: Sir, I also lay a copy each of five notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), under subsection (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-124/67].

ANNUAL ACCOUNTS (1964-65) OF THE EMPLOYEES PROVIDENT FUND ORGANISATION

SHRI L. N. MISHRA: Sir, 1 also lay the Annual Accounts of the Employ-yees' Provident Fund Organisation for the year 1964-65 and the Audit Report thereon. [Placed in Library. See No. LT-123/67].

ANNUAL REPORT (1965-66) ON THE WORKING OF EMPLOYEES PROVIDENT FUNDS SCHEMES, 1952

SHRI L. N. MISHRA: Sir, I also lay a copy of the Annual Report on the working of the Employees' Provident Funds Scheme, 1952, for the year 1965-66. [Placed in Library. See No. LT-125/67].

REPORT OF THE DEPUTY CHIEF INSPECTOR OF MINES

SHRI L. N. MISHRA: Sir, I also lay a copy of the Report of the Deputy Chief Inspector of Mines on the fatal accident which took place on the 2nd August, 1966, in Bogafall Iron Ore Mine, Goa. [Placed in Library. See No. LT-127/67]